

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 205
IB-512/ND/2020**

IN THE MATTER OF:

Mr. Durgesh Kumar Sharma

...PETITIONER

Vs.

M/s. North Rajasthan Buildwell Pvt. Ltd. & Anr.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 04.03.2020

Coram:

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Op.-Creditor/F.C. :

For the Respondent/ Corporate-debtor :Mr. Varun Sharma, Adv.

ORDER

Heard the submissions made on behalf of the counsel for the Operational-creditor. Mr. Varun Sharma has appeared on behalf of the corporate-debtor and offered to file vakalatnama as well as reply within two weeks. He is directed to file reply along with the vakalatnama within two weeks from today, after serving advance copy to the counsel for the operational-creditor, and thereafter, the counsel appeared on behalf of the operational-creditor is directed to file rejoinder if any within one week from the date of the receipt of the reply. Matter is adjourned to 26.03.2020.

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**(V.K. Subburaj)
Member (T)**

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**(Abni Ranjan Kumar Sinha)
Member (J)**